

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3693  
ANSWERED ON:17.08.2010  
FUNDS FOR FLOOD RELIEF IN KARNATAKA  
Dhruvanarayana Shri R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government of Karnataka has furnished utilization certificates for funds allocated by the Centre for flood relief and rehabilitation in the State;
- (b) if so, the details thereof;
- (c) whether the Centre has examined the assessment report of the Government of Karnataka on the extent of damages caused by floods in 2009 to roads, residential structures, industrial sheds and agricultural crop etc.;
- (d) if so, the details thereof;
- (e) whether the Government of Karnataka has sought Central assistance towards providing low-cost housing to flood affected people in North Karnataka; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AMULLAPPALLY RAMACHANDRAN)

(a) & (b): As per the Scheme of Calamity Relief Fund (CRF), Accountant General in charge of account of the State is required to maintain account of the Fund in the normal course. AG (A&E), Karnataka has informed that there was 'nil' balance in CRF account of the State as on 31st March, 2010.

(c) & (d): Upon receipt of memoranda from the Government of Karnataka, seeking additional financial assistance in the wake of floods of 2009, the Government of India had , approved the following assistance:-

For Flood of March –April 2009;

# Rs. 44.30 crore for floods/ cloudburst management of March- July/ August 2009 from National Calamity Contingency Fund (NCCF) subject to adjustment of 75% of balances available in the CRF account and

# Rs. 0.66 crore from Special Component of Accelerated Rural Water Supply Programme.

For Flood of September – October 2009;

# Rs. 1457.49 crore for floods management of September-October 2009 from NCCF subject to adjustment of 75% of balance available in the CRF account of the State for the instant calamity.

# Rs. 7.50 crore from Special Component of the National Rural Drinking Water Programme (NRDWP).

(e) & (f): The Government of Karnataka had requested for sanction of two lakh additional houses under Indira Awas Yojna (IAY), in the wake of floods of September- October, 2009. The Ministry of Rural Development has informed that funds available for Rural Housing are allocated to the States in accordance with pre-determined criteria giving due weightage to the housing shortage and poverty ratio, in the beginning of the year. However, as per IAY guidelines, 10% of district's annual allocation under IAY or Rs.70 lakh (including State share), whichever is higher, can be released to a district for construction of houses damaged due to natural calamities. Accordingly the proposal of the State Government was examined in terms of above guidelines and an amount of Rs.984.505 lakh was released as first installment on 31.12.2009 for construction of 7437 houses.